IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE ELEVENTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 23625 OF 2025

Between:

P. Sri Sai Harshitha, D/o: P.Ashok Kumar, aged about 18 years, Student, R/o H.No.6-0-792, P.No.21, Suryanagar Colony, Hyderabad Road, Nalgonda.

...PETITIONER

AND

1. The State of Telangana, Rept. by its Principal Secretary, Health Medical and Family Welfare Department, Secretariat, Hyderabad
2. The State of Telangana, rept. by its Principal Secretary, Youth and Sports Department, Secretariat, Hyderabad
3. The National Medical Commission, rep., by its Chairman, Pocket-14, Sector-8, Dwaraka Phase-1, New Delhi-110077.
4. Kaloji Narayana Rao University of Health Science, Warangal, rep., by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ Order or orders declare the declare action of the 4th respondent denying admission into MBBS/BDS Course for the academic year 2025-26 to the petitioner even though secured State rank No.5440 in NEET-2025 there was no sports quota despite having discretionary power to accommodate her even in the absence of sports quota and not allowing to apply under sports quota while identical Sepaktakraw sports person giving benefit of sports quota in other professions stream is illegal, arbitrary, discriminatory, unjust and violation of Article 14 of the Constitution of India and principles of natural justice and

consequently direct the 4th respondent to consider her representation dt.26/07/2025 for accommodating her.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 4th respondent to pass appropriate orders on the representation of the petitioner dt.26.07.2022 by exercising discretionary powers for allocating A seat in MBBS admission of 2025-26 academic year pending disposal of the W.P.

Counsel for the Petitioner: SRI J. NAGARAJA RAO, APPEARING FOR SRI P. UGENDER REDDY

Counsel for the Respondent Nos.1 to 3: SRI S. RAHUL REDDY, SPECIAL GP ATTACHED TO THE OFFICE OF LEARNED ADDITIONAL ADVOCATE GENERAL FOR THE STATE OF TELANGANA

Counsel for the Respondent No.4: SRI T. SHARATH, SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

Writ Petition No.23625 of 2025

Order:

Heard Mr. J.Nagaraja Rao, learned counsel appearing for Mr. P.Ugender Reddy, learned counsel for the petitioner; Mr. S.Rahul Reddy, learned Special Government Pleader attached to the office of learned Additional Advocate General for the State of Telangana, appearing for respondents No.1 to 3 and Mr. T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (for short 'the University') appearing for respondent No.4.

2. Petitioner wants her sport *viz.*, Sepaktakraw to be recognized under the games and sports quota for the purpose of admission to MBBS/BDS course for the academic year 2025-2026 on the strength of her claim that she has secured state rank No.5440 in NEET-2025 and that she has participated in the said sport at National, Inter-District and School levels and secured meritorious certificates. According to the petitioner, the sport in which she excels is recognized by the Ministry of Youth Affairs and Sports.

As per the notification issued by the Government of Telangana, on the subject of Medical and Dental Colleges Admission under the Telangana Medical & Dental Colleges Admission (Admission into MBBS & BDS Courses) Rules, 2017 (for short 'the 2017 Rules'), contained in G.O.Ms.No.114 Health, Medical & family Welfare (c) Department dated 05.07.2017, quota of ½% (0.5%) is prescribed for games and sports quota under Clause IV of Rule 3 thereof. Therefore, she has approached this Court in the present writ petition for a direction upon respondent No.4-University to accommodate her, in the absence of sports quota, for admission to the MBBS/BDS course for the academic year 2025-2026.

3. According to learned counsel for the petitioner, NEET examination does not have such a quota.

4. Learned counsel for the State as well as the University, both submit that inclusion of a sport like the one sought by the petitioner in the sports quota is within the domain of NEET.

5. Whether, after qualifying the NEET examination, the candidate like the petitioner can be considered in the games and

sports quota provided by the Department of Health, Medical and Family Welfare, Government of Telangana, is a decision required to be taken at the end of that Department.

6. Whether a particular sport would fall in the quota of ½% (0.5%) as per the 2017 Rules or not is, therefore, a policy decision within the domain of the concerned Department of the State Government.

7. In that view of the matter and that too, at this stage, when the NEET Examination and the registrations to MBBS/BDS courses for the academic year 2025-2026 have been closed, we can only ask the concerned Department of the State Government to consider the representation of the petitioner with supporting documents, in accordance with law, within a reasonable time, preferably within three weeks from the date of receipt of such representation.

8. If a decision is taken by the concerned Department of the State Government to include the particular sport, in which the petitioner claims to have excelled, in the games and sports quota, it would be open for the petitioner to seek admission into

MBBS/BDS course, in the particular sports and games quota for the future years, of course depending upon the *inter se* merit of the candidates falling in that category.

9. The instant Writ Petition is disposed of with the aforesaid observations. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD-K.SREERAMA MURTHY
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

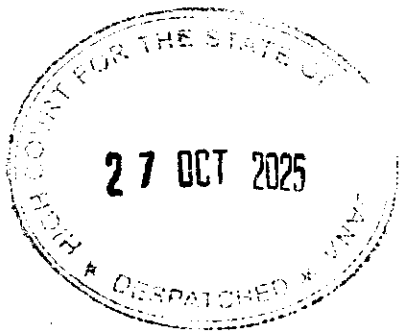
To,

1. The Principal Secretary, The State of Telangana, Health Medical and Family Welfare Department, Secretariat, Hyderabad
2. The Principal Secretary, The State of Telangana, Youth and Sports Department, Secretariat, Hyderabad
3. The Chairman, The National Medical Commission, Pocket-14, Sector-8, Dwaraka Phase-1, New Delhi-110077.
4. The Registrar, Kaloji Narayana Rao University of Health Science, Warangal, Warangal.
5. One CC to Sri P. Ugender Reddy, Advocate [OPUC]
6. Two CCs to Additional Advocate General for the State of Telangana,High Court for the State of Telangana. [OUT]
7. One CC to Sri T. Sharath, SC for Kaloji Narayana Rao University of Health Sciences[OPUC]
8. Two CD Copies

TJ
LS
pmg.

HIGH COURT

DATED:11/08/2025



ORDER

WP.No.23625 of 2025

DISPOSING OF THE WRIT PETITION

WITHOUT COSTS

(11) PMG.
23/10/25